

(2021) 03 UK CK 0160

In the Uttarakhand High Court

Case No : Contempt Petition No. 431 Of 2017

Devendra Kumar

APPELLANT

Vs

Rakesh Kumar Kunwar

RESPONDENT

Date of Decision : 24-03-2021

Acts Referred:

Citation : (2021) 03 UK CK 0160

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Mohd. Matloob, Pradeep Hairiya

Final Decision : Dismissed

Judgement

Manoj Kumar Tiwari, J

1. Learned counsel for the petitioner submits that the contempt petition has become infructuous, inasmuch as, petitioner's claim for appointment, as Assistant Teacher, L.T. Grade (Music) was considered and rejected by Competent Authority and the rejection order was subsequently challenged by him in a writ petition, which was disposed of by this Court. Now, the matter is pending for adjudication, before Division Bench of this Court, in a Special Appeal.

2. In view of aforesaid submission, contempt petition is dismissed. Contempt notice issued against respondent is hereby discharged.